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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

ORIGINAL APPLICATION NO. 404/2012

CORAM:

HON'BLE SHRI A.K.PATNAIK, JUDICIAL MEMBER

ORDER DATED 30.5.2012

Heard Shri D.K.Mohanaty, learned counsel for the applicant and Shri S.Barik learned A.S.C.(on whom a copy of this O.A. has already been served) appearing on behalf of the Union of India and perused the materials on record.

In this Original Applicant, the applicant has prayed for release of full pension and withheld pension etc. in his favour. It reveals from the record that the applicant has submitted representations to all the Respondents enclosing thereto order dated 28.09.2011 of the Hon'ble High Court of Orissa in Misc.Case No.1051 of 2011 (arising out of Crl.Rev.No.368/2002) wherein, it has been ordered as under:

“Considering the grounds stated in the petition, it is observed that disposal of the revision petition will not debar the petitioner from getting any service and pensionary benefits”.

It has been submitted by Shri Mohanty that despite representations preferred by the applicant vide Annexure-A/4 dated 19.10.2011 as aforesaid, the applicant has not so far received any information in this

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regard. Shri Mohanty submitted that he would be satisfied if a direction is issued to Respondent No.3 to consider and pass a reasoned order on his representation keeping in view the orders of the Hon'ble High Court as referred to above.

Having regard to the above submissions and without expressing any opinion on the merit of the case, I direct Respondent No.3 to consider and depose of the representation of the applicant as at Annexure-A/4 and pass a reasoned and speaking order within a period of four weeks from the date of receipt of this order under intimation to the applicant.

With the above observation and direction, this O.A. is disposed of at the stage of admission itself. No costs.

Send a copy of this order to Respondent No.3 along with copy of the OA by Speed Post at the cost of the applicant and free copies of this order be made over to the learned counsel for the parties.

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JUDICIAL MEMBER